

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 205
(IB)-395/ND/2021

IN THE MATTER OF:
PNB Housing Finance Ltd.

... **Applicant/Petitioner**

Under Section: 95(1) of IBC

Order delivered on 08.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the FC : Adv. V. D'Costa, Adv. Astha Ojha, Adv. Gauri
Goel
For the RP : Adv. Rakesh Prasad Khandelwal
For the PG : Adv. Lokesh Malik

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the parties jointly submitted that, in the wake of the order dated 22.10.2022 passed by Hon'ble NCLAT, the RP is restrained from taking any further steps pursuant to the order of admission of the IB-395/ND/2021, challenged before Hon'ble NCLAT, thus as prayed by the Ld. Counsel appearing for the parties including Creditor, the hearing is deferred to 24.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)